

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH, JAIPUR.

Jaipur, the 24th day of August, 2006

**ORIGINAL APPLICATION NO. 224/2006**

**CORAM :**

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN  
HON'BLE MR. J. P. SHUKLA, ADMINISTRATIVE MEMBER

Jagmohan Meena,  
Office Assistant,  
O/o Senior Supdt. of Post Offices,  
Alwar Postal Division,  
Alwar.

By Advocate : Shri C.B.Sharma

... Applicant

Versus

1. Union of India  
Through Secretary,  
Department of Posts,  
Ministry of Communication & Information  
Technology,  
Sansad Marg,  
New Delhi.
2. Principal Chief Postmaster General,  
Rajasthan Circle,  
Jaipur.
3. Sr. Supdt. of Post Offices,  
Alwar Postal Division,  
Alwar.

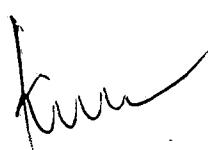
By Advocate : - - -

... Respondents

**ORDER (ORAL)**

Heard. The applicant has filed this OA  
seeking the following relief :

"i) The respondents be directed to consider  
matter of the applicant and to declare  
the applicant as qualified in the  
examination of Junior Accounts Officer  
Cadre taking into consideration of marks  
obtained vide Ann.A/5.



ii) That the respondents be further directed to extend similar benefits of post and pay and allowances allowed to candidates declared qualified in the examination held in 1997 from the date so allowed with all consequential benefits."

2. The applicant appeared in the examination for the post of Junior Accounts Officer and he claims relaxation in the marks obtained by him in the said examination, being a ST candidate. Since he was not allowed relaxation in the marks obtained, he made representation dated 24.10.2005 (Ann.A/7), which has been further forwarded to respondent No.1 as informed by the Sr.Superintendent of Post Office, Alwar. But no decision has been taken by respondent No.1 on the said representation.

2. In view of the above, the respondent No.1 is directed to decide applicant's representation dated 24.10.2005 (Ann.A/7) with a reasoned and speaking order within a period of four months from the date of receipt of a copy of this order. *In case any grievance*  
*arose therefrom applicant will be at liberty to approach*  
*the Compt. as per law.*

3. The OA stands disposed of accordingly at the stage of admission.

  
 (J.P. SHUKLA)  
 MEMBER (A)

  
 (KULDIP SINGH)  
 VICE CHAIRMAN

vk